

LOK SABHA DEBATES

LOK SABHA

11.08 hrs.

Tuesday, July 29, 1975/Sravana 7,
1897 (Saka)

The Lok Sabha met at Eleven of the
Clock

[MR. SPEAKER in the Chair]

OBITUARY REFERENCE

MR. SPEAKER: Hon. Members, I have to inform the House of the sad demise of Shri T. R. Deogirikar, who passed away at Poona on the 27th July, 1975, at the age of 79.

Shri Deogirikar was a Member of the Provisional Parliament during the years 1950-52. Later, he was a Member of Rajya Sabha during the years 1952 to 1962. A renowned journalist, Shri Deogirikar wrote some books on Gandhian philosophy and also translated the Constitution into Marathi. He also participated in the freedom movement of the country and suffered imprisonment several times. He was associated with a number of social and cultural organisations in Maharashtra. As the then Member of Rajya Sabha, he was associated with the Committee on Public Accounts during the years 1958-60.

We deeply mourn the loss of this friend, and I am sure the House will join me in conveying our condolences to the bereaved family.

We may now stand in silence for a short while as a mark of respect to his memory.

The House then stood in silence for a short while.

PAPERS LAID ON THE TABLE

CORRECTION OF ANSWER TO USQ No. 9365, DATED 9-5-74 re. ASSAM MATCH Co. LTD.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): On behalf of Shri C. Subramaniam, I beg to lay on the Table a statement correcting the reply given on the 9th May, 1975 to Unstarred Question No. 9365 by Sarvashri Anadi Charan Das and Purushottam Kakodkar regarding Assam Match Co. Ltd. and given reasons for delay in correcting the reply. [Placed in Library. See No. LT-9881/75].

REVIEW AND ANNUAL REPORT OF OIL AND NATURAL GAS COMMISSION FOR 1973-74

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI K. D. MALAVIYA): I beg to lay on the Table:—

- (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1973-74 and of its subsidiary company Hydrocarbons India Private Limited, New Delhi, for the year 1973, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the above